

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Select list of Civil Judge (Junior Division).

- Reference:** 1. Letter No. PSC/Exam/KCS (Judicial)/2023-I dated 15-01-2026 from the Jammu and Kashmir Public Service Commission.
2. Letter No. 10885/RG/GS dated 05-03-2026 from the Registrar General, High Court of Jammu and Kashmir and Ladakh

NOTICE

The Department of Law, Justice and Parliamentary Affairs received a select List for the post of Civil Judge (Junior Division) from the Jammu and Kashmir Public Service Commission vide Letter No. PSC/Exam/KCS (Judicial)/2023-I dated 15-01-2026. Thereafter, vide Government Order No. 2446-JK(LD) of 2026 dated 23.02.2026, the select list has been approved by the Hon'ble Lieutenant Governor in terms of rule 39 of the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967. The approved select list was forwarded to the High Court of Jammu and Kashmir and Ladakh with the request to place the matter before the Hon'ble Court in terms of rule 42 of the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967 for its recommendation to the appointment of selected candidate as Civil Judge(Junior Division).

Registrar General, High Court of Jammu and Kashmir and Ladakh vide his letter No. 10885/RG/GS dated 05-03-2026 has conveyed that the Hon'ble Full Court has recommended for appointment of Ms. Stanzin Itzes Chosket, D/o Nema Stanzin, R/o Besthang House, Village Shey, District Leh, Union Territory of Ladakh, as Civil Judge (Junior Division) under ST Category.

Accordingly, Ms. Stanzin Itzes Chosket, D/o Nema Stanzin, R/o Besthang House, Village Shey, District Leh, Union Territory of

Uthalia

Ladakh, is hereby informed through the medium of this notice to submit the following particulars/documents in the Department of Law, Justice and P.A. Civil Secretariat, Jammu within a period of 10 days positively for verification purpose:

- a. Email Address and Mobile number for verification of Character/ Antecedents from Police/CID Headquarters;
- b. Date of Birth Certificate;
- c. Academic Qualification Certificate;
- d. Domicile Certificate; and
- e. Category Certificate (if any).

In case, she fails to submit the aforesaid particulars/documents within the prescribed period of time, it shall be presumed that she is not willing to opt for such appointment and shall forfeit the right of appointment without any further notice.

[Handwritten Signature]
12.03.2026

(Binny Kumar)

Assistant Legal Remembrancer

No. LAW-Jud/73/2024-10

[Handwritten Signature]
12.03.2026 Dated. 12-03-2026

Copy to the:

1. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Jammu.
2. Director Information, J&K at Jammu with the request to publish the notice in two leading News Papers both at Jammu and Kashmir province for its wide publicity.
3. Senior Superintendent of Police, Civil Secretariat, Jammu with the request to allow the newly selected candidate as Civil Judge (Junior Division) in the premises of the Civil Secretariat at Jammu for submission of documents in the Department of Law, Justice and P.A.
4. Private Secretary to Commissioner Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Commissioner Secretary.
5. I/C Website, Department of Law, Justice and Parliamentary Affairs.
6. Concerned file.